HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE TWENTY FIRST DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 429 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 13/02/2025 in W.P.No.18049 of 2024. on the file of the High Court.

Between:

1. K. Sudhakar Reddy, S/o. Mohan Reddy, Age about 62 years, Occ: Retired R/o. H.No.8-8-326, Green Park Colony, Road No.4, Karmanghat, Saroornagar-500035.
2. K.Shakuntala, W/o. Late K.Gangadhar, Aged about 79 years, Occ: Household, R/o. H.No.1-4-27/71/38/2, Padmashali Colony, Hyderabad.
3. K. Nagi Reddy, S/o. K.Gopal Reddy, Aged about 64 years, Occ: Retired, R/o. H.No.A/208, Green Park Colony, Road No. 4, Saroornagar, Kaarmanghat-500035.
4. C. Chandrakala, W/o. Late C. Nampally, Aged about 62 years, Occ: Retired, R/o. H.No.3-36-276/0/11, West Mararedpally, Sanjeevaiah Nagar, Secunderabad-500026.
5. Abdul Rawoof, S/o. Abdul Allen, Aged about 62 years, Occ: Employee, R/o. H.No.1-15-33/101, Venkatraopet, Lothukunta, Alwal-500015.

...PROPOSED APPELLANTS

AND

1. Mallipeddi Madhusudan Reddy, S/o. Late M.Janardhan Reddy, Aged about 68 years, Occ: Agriculture, R/o. H.No.1-2-35/1, Habsiguda, Hyderabad-500 007.

...RESPONDNET/WRIT PETITIONER

2. The State of Telangana, Secretariat Buildings, Hyderabad, rep. by its Principal Secretary, Power and Energy Department Secretariat, Hyderabad.
3. The Southern Power Distribution Company Limited of Telangana, rep. by its Chairman and Managing Director, Mint Compound, Hyderabad.
4. The Southern Power Distribution Company Ltd., of Telangana, rep. by its Superintendent Engineer, Operation, Habsiguda Circle, TGSPDCL, Habsiguda-500007, Hyderabad.

5. The Southern Power Distribution Company Ltd., of Telangana, rep. by its Assistant Divisional Engineer (Comml.), Habsiguda Circle, TGSPDCL, Habsiguda-500007, Hyderabad.

6. M.V.Narsinga Rao, S/o. Late M.Venkat, Aged about 39 years, Occ- Private Service, R/o. H.No. 10-5-779/B. Tukaramgate, North Lalaguda, Secunderabad.

7. Thati Sravan Kumar, S/o. Late T.Narsimulu, Aged about 46 years, Occ- Pvt. Service, R/o. H.No. 1-7-1022/9/B/2/1, Zamistanpur, Harinagar, Musheerabad, Hyderabad.

8. Smt. V.Sujatha, W/o. Veerla Uma Maheswar, Aged about 40 years, Occ- Housewife, R/o. H.No. 8-3-743/A, Yellareddyguda, Hyderabad.

9. Mr. V.Sridhar, S/o. V.Suresh, aged about 35 years, Occ- Pvt. Employee, R/o. Flat No. 202, Srinidhi Residency, Gokulnagar, Tarnaka, Hyderabad.

10. Mr. K.Sudarshan Rao, S/o. K.Narsing Rao, Aged about 62 years, Occ- Retd. Govt. Service, R/o. H.No. 12-3-645/26/2, Asif Nagar, Hyderabad.

(Respondents No 6 to 10 are not necessary parties in this appeal)

...RESPONDENTS

IA NO: 4 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation and execution of the order dated 13.2.2025 passed in WP No.18049 of 2024, pending disposal of the writ appeal.

Counsel for the Appellants: SRI SRIKANTH HARIHARAN

Counsel for the Respondent No.1: V V RAMANA

Counsel for the Respondent No.2: SRI P. GANESH,
GP FOR ENERGY DEPARTMENT

Counsel for the Respondent Nos.3 to 5: SRI N. SREEDHAR REDDY, SC FOR SOUTHER POWER DISTRIBUTION COMPANY LIMITED

The Court Delivered the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.429 of 2025

JUDGMENT: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Srikanth Hariharan, learned counsel for the appellants; Sri V.V.Ramana, learned counsel for respondent No.1 and Sri P.Ganesh, learned Government Pleader for Energy Department for respondent No.2.

2. During the course of hearing, learned counsel for the parties submit that this matter may be disposed of in terms of the order passed in the connected matter i.e., W.A.No.437 of 2025. The only difference in this matter is that the present appellants were not party respondents in the writ petition.

3. In this view of the matter, we deem it proper to direct the official respondents to hear the writ petitioner and the appellants and take a decision regarding grant of electricity connection. It is expected that the entire exercise be completed within thirty days from the date of production/communication of a copy of this order. The other directions mentioned in the order passed today

in W.A.No.437 of 2025 shall apply *mutatis mutandis* to this writ appeal with full force.

4. Accordingly, the writ appeal is **disposed of**. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-K.SAILESHI
JOINT REGISTRAR

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SECTION OFFICER

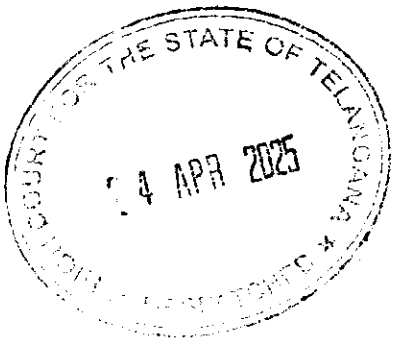
To,

1. The Principal Secretary, The State of Telangana, Secretariat Buildings, Hyderabad, Power and Energy Department Secretariat, Hyderabad.
2. The Chairman and Managing Director, The Southern Power Distribution Company Limited of Telangana, Mint Compound, Hyderabad
3. The Superintendent Engineer, The Southern Power Distribution Company Ltd., of Telangana, Operation, Habsiguda Circle, TGSPDCL, Habsiguda-500007, Hyderabad.
4. The Assistant Divisional Engineer (Comml.), The Southern Power Distribution Company Ltd. of Telangana, Habsiguda Circle, TGSPDCL, Habsiguda-500007, Hyderabad.
5. One CC to Sri Srikath Hariharan, Advocate [OPUC]
6. One CC to Sri V. V. Ramana, Advocate [OPUC]
7. Two CC to The GP for Energy Department, High Court for the State of Telangana, at Hyderabad[OUT]
8. One CC to Sri N. Sreedhar Reddy, SC for Southern Power Distribution Company Limited[OPUC]
9. Two CD Copies

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HIGH COURT

DATED:21/04/2025



JUDGMENT

WA.No.429 of 2025

DISPOSING OF THE WRIT APPEAL

WITHOUT COSTS

(18)

24/4/25